

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ORDER SHEET

O.A / MA / RA / CP NO. 598 OF 20 06

Applicant/s Ghan shyan Dasgupta Respds. W.G.T. & Ors

Advocate for Applicant/s L.K. Dwivedi Advocate for Respondent/s Avinish Tripathi

Notes of the Registry	Orders of the Tribunal	Sheet No.
	17.11.2011 Hon'ble Mr. Justice S.C. Sharma, J.M. Hon'ble Mr. Shashi Prakash, A.M. Even at the time of revising the list none is replying for the applicant, however, Sri Avinish Tripathi, Advocate is present for the respondents. Mr. A. Tripathi, Advocate stated that there is no merit in this case. That the applicant had been regularize in Group 'D' Cadre and this O.A. has been filed in order to regularize the applicant on the Group 'C' Cadre as he had worked against Temporary Work Charge post, but as none is present for applicant hence the O.A. liable to be dismissed in default default of the applicant and it will not justify to pass any order on the merits. Hence, the O.A. is dismissed in default of the applicant. <u>S. K. Sharma</u> A.M. <u>Avinish Tripathi</u> S.M. <u>Qu</u>	

Contd. On Sheet No. _____